Chartered Accountant Apprentices

1958. { **Shri Vasudevan Nair:**
Shri Warior:

Will the Minister of **Finance** be pleased to state:

(a) whether Government have received any represenation from the Chartered Accountant apprentices concerning the Regulation 22(3) brought in by the Chartered Accountant Council; and

(b) if so, the action taken thereon?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Yes Sir. A representation was received from Chartered Accountant apprentices, requesting a modification of Regulation 22(3) of the Chartered Accountants Regulations which lays down, *inter alia*, that, in the case of a candidate for the Final of the Chartered Accountants' Examinations, who has passed only in one of the two prescribed Groups of subjects, six chances will be allowed for passing in the other Group without his being required to appear for the Group in which he has already passed.

(b) After a careful consideration of the representation, Government felt that no amendment of the Regulation was called for and as such no further action on this representation was necessary.

Aid from Britain

1959. Shri Surendranath Dwivedy: Will the Minister of **Finance** be pleased to state:

(a) whether Mr. Robert Carr, Britain's Secretary for Technical Cooperation, who is on a visit to this country had held consultations with the Union Ministers and Government Officials for extending further aid for our development projects;

(b) if so, the projects for which this aid will be utilised; and

(c) whether the question of establishment of any new projects was also discussed?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Mr. Robert Carr, Britain's Secretary for Technical Cooperation, came to India on his first visit and, during his stay in New Delhi, he had general discussions with the Finance Minister and other Union Ministers and Government officials. He also visited some of the projects being implemented with British assistance. He did not, however, discuss any proposals, for extending further aid, generally or specifically, to any of our development projects.

(b) and (c). Do not arise.

Plot Allotted to Chinese Embassy

1960. Shri H. C. Soy: Will the Minister of **Works, Housing and Rehabilitation** be pleased to state:

(a) whether it is a fact that a very big plot has been allotted to the Embassy of China in Chanakya Puri, New Delhi; and

(b) the criteria for allotting such plots of big dimensions to foreign Embassies in the Capital?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) and (b). A plot measuring 30.596 acres, in Chanakyapuri, New Delhi, was allotted to the Chinese Embassy in January, 1955. At that time there was no ceiling on the size of plot to be allotted to a Mission, and allotments were made more or less on the basis of the requests received from Missions.

भारत-पाक बैंक करार समझौता

१९६१. श्री कछवाय : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत-पाकिस्तान बैंक करार के अन्तर्गत कितने लोगों को अब तक पाकिस्तानी बैंकों में छोड़े हुए रुपये पैसे का भुगतान मिला है ;

(ख) यह कुल कितना रुपया है ; और

(ग) भारत के बैंकों में छोड़े गए रुपए के भुगतान कितने पाक-नागरिकों को किए जा चुके हैं ?

वित्त मंत्री (श्री ति० त० कृष्णमाचारी) : (क) पश्चिम पंजाब और बहावलपुर से आए हुए व्यक्तिगत जमाकर्ताओं के १०२६ खाते ३० नवम्बर, १९६१ को पाकिस्तान से भारत भेजे गये थे और जिन बैंकों से इन खातों का सम्बन्ध है उनसे अदायगियां करने के लिए कह दिया गया है ।

(ख) ५.१७ लाख रुपया ।

(ग) भारत छोड़ कर गए हुए व्यक्तिगत जमाकर्ताओं के १८३३ खाते ३० नवम्बर, १९६१ को पंजाब (भारत) से (जिसमें वे इलाके भी आते हैं जो पहले पेप्सू में शामिल थे) पाकिस्तान भेजे गये थे । इन खातों में ११.६६ लाख रुपया था ।

एस० एम० अब्दुल्ला बिल्डिंग, दिल्ली

१९६२. श्री कछवाय : क्या **निर्माण आवास तथा पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि

(क) क्या रोशनारा रोड, दिल्ली पर स्थित एस० एम० अब्दुल्ला बिल्डिंग कस्टोडियन द्वारा किन्हीं शरणार्थियों को बेच दी गई है ;

(ख) क्या उक्त इमारत का मूल्य क लाख रुपये से अधिक है ; और

(ग) यदि हां, तो इस इमारत को नीलाम द्वारा न बेचने के क्या कारण हैं ?

निर्माण, आवास तथा पुनर्वास मंत्री (श्री मेहर चन्द खन्ना) : (क) हां, बारह शरणार्थियों को ।

(ख) नहीं, सक्षम अधिकारी द्वारा नियत की गई कीमत ६०,००० रुपये है ।

(ग) यह जायदाद उस में रह रहे विस्थापित अलाटियों को सम्बन्धित पक्षों में हुए एक समझौते के अनुसार हस्तांतरित की गई थी ।

Homoeopathic Dispensaries

1963. Shri Rananjai Singh: Will the Minister of **Health** be pleased to state:

(a) the latest position regarding the proposal to set up Homoeopathic dispensaries for the benefit of Central Government employees stationed in Delhi/New Delhi under the Central Government Health Scheme;

(b) the steps being taken to appoint experienced Homoeopathic practitioners to the various posts that may be created under this scheme; and

(c) the details of qualifications which have been or are being laid down?

The Minister of Health (Dr. Sushila Nayar): (a) to (c). There is no such proposal under consideration.

गैर-सरकारी संस्थाओं को बंगलें देना

१९६४. श्री कछवाय : क्या **निर्माण, आवास तथा पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकारी मकान गैर-सरकारी संस्थाओं व अन्य व्यक्तियों को नहीं दिये जाते ; और

(ख) यदि हां, तो जंतर मंतर रोड का बंगला नम्बर ९ विश्वायतन योगाश्रम को क्यों दे रखा है ?

निर्माण, आवास तथा पुनर्वास मंत्री (श्री मेहर चन्द खन्ना) : (क) जी नहीं । सरकारी बंगले कभी कभी गैर-सरकारी संस्थाओं तथा अन्य व्यक्तियों को प्रत्येक मामले के औचित्य के आधार पर दिये जाते हैं ।